

**GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF SCHOOL EDUCATION AND LITERACY**

LOK SABHA

**UNSTARRED QUESTION NO. 3980
TO BE ANSWERED ON 28.03.2022**

Playgrounds in Schools

3980. MS. MIMI CHAKRABORTY:

Will the Minister of Education be pleased to state:

- (a) whether it is a fact that a play ground is a pre- requisite condition for a CBSE affiliated school as per the rules;
- (b) if so, the details of affiliation rules for both school and day-cum residential boarding schools therein and affiliated schools therefor, State-wise;
- (c) the number of schools having systematic monitoring infrastructure and running with proper facilities thereof, State-wise ;
- (d) whether it is also a fact that there are complaints with more than 350 CBSE affiliated schools including residential schools in the country having no playgrounds and teaching experts and mandatory student teacher ratio; and
- (e) if so, the detail of action taken by the Government and proposals on the complaints thereto.

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(SMT. ANNPURNA DEVI)**

(a) and (b): The Central Board of Secondary Education (CBSE) grants affiliation to the school on fulfilment of mandatory conditions as laid down in Affiliation Bye-laws 2018, which can be accessed on CBSE website. http://saras.cbse.gov.in/cbse_aff/Welcome_aff.aspx .

As per rule 4.7.9 of Affiliation Bye-Laws, school shall have adequate ground to create outdoor facilities for at least 200 meter Athletics Track, facilities for Kabbadi, Kho-Kho, Volleyball, basketball etc.

(c): The Board grants upgradation / extension of affiliation on fulfilment of essential conditions as per Affiliation Bye Laws.

(d) and (e): The Board deals with complaint received from its stakeholders. Further action as specified in the Affiliation Bye-laws of the Board is taken thereafter.
